

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 129 OF 2017

In the matter of:

Vijay Prasad

Appellant

Versus

M/s IDIO Construction & Industries

Respondent

Present:None.

ORDER

25.04.2017-This defective appeal was filed by the appellant on ^{29th} March, 2017. On 30th March, 2017 the counsel for the appellant was asked to remove the defects such as, the pagination in index is not complete, declaration is not by the appellant, memo of parties has not been filed and the appeal is not signed by the appellant. Apart from the above defects the appeal is not in proper format and the appeal is barred by limitation as there is delay of 54 days which cannot be condoned.

In the aforesaid circumstances, we dismiss the appeal being defective and being barred by limitation.

(Justice S. J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)

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